

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.10/(MAH)/2013
CA No.

CORAM:

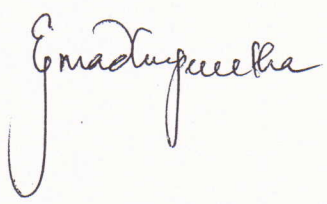
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2016

NAME OF THE PARTIES: M/s. Edwino Benedicto Colaco

V/s.
M/s. Cocomar Resorts Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
(14)	Ms MADHUPREETHA ELANGO 1/b M/s NADIA GRANDY & Co.	Advocates for Petitioners	
	Mr Ashwin Bhodang. 1/b Federal & Rashmi Kant.	Advocates for Respondents No. 2 & 3.	

Order

C.P. No. 10/397-398,58-59/CLB/MAH/2013

1. Ld. Counsels from the side of the Petitioner and from the side of Respondent are present. They have informed that an amicable settlement is in progress and the terms of the settlement will be submitted to the Bench.
2. Therefore, matter is Adjourned to 8th November, 2016, duly noted by both the sides.

Dated: 05.10.2016

Sd/-
Shri M.K. Shrawat
Member (Judicial)